

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

18. IA 3347/2024 in C.P. (IB)/226(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

NAME OF THE PARTIES:-

**Shri Babulal Jajodia Personal Guarantor of
Aakash Tiles Pvt Ltd Vs. Invent Assets
Securitisation and Reconstruction Private
Limited Acting in Its Capacity as A Trustee of
Invent 1516 S55 Trust**
IN THE MATTER OF
**Invent Assets Securitisation and
Reconstruction Private Limited Acting in Its
Capacity as A Trustee of Invent 1516 S55 Trust**
V/s
**Shri Babulal Jajodia Personal Guarantor Of
Aakash Tiles Pvt Ltd**

Section: 60(5) U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3347 of 2024

Presence:-

Mr. Rohit Gupta a/w Sneha Dedhji, Adv.

... for Applicant/PG

Ms. Raina Birla, Adv. (VC)

... for Respondent

This Application is filed by the Personal Guarantor challenging the maintainability of the present Company Petition. Post this matter before the regular bench on **20.09.2024**.

CP(IB) 226(MB)2023

Presence:-

Ms. Raina Birla, Adv. (VC)

... for Financial Creditor

Mr. Rohit Gupta a/w Sneha Dedhji, Adv.

... for Respondent/PG

Counsel appearing for the Personal Guarantor states that he has filed an application challenging the maintainability of the present Company Petition. Counsel further submits that since the Personal Guarantor has raised all his objections in the maintainability application, the said Application should be treated as reply/objection against the report of the RP. List this matter for further consideration before the regular bench on **20.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)